

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP No.136/2016
RT CP(CAA) No.190/Chd/Hry/2017**

In the matter of:

Scheme of Amalgamation between:

Biomet Orthopaedic India Private Ltd. ...Petitioner No.1-Transferor Company

And

Zimmer India Pvt. Ltd. ...Petitioner No.2-Transferee Company

Present: Mr. Gaurav Mankotia, Advocate for petitioner-companies.
 Mr. Deepankur Sharma, Advocate with Ms. Amarpreet Kaur,
 Senior Technical Assistant for the Regional Director and Official Liquidator.

The Bench Officer has informed that this matter was received by transfer from the Hon'ble Punjab & Haryana High Court, Chandigarh. Learned counsel for petitioners is directed to file two extra copies of the petition in Registry within ten days. Mr. Deepankur Sharma, Advocate representing the Regional Director, Northern Region and Official Liquidator submits that report of the Regional Director has been received and shall be filed in the Registry today itself. Let the same be filed in Registry with two extra copies during course of the day. Copy of the report has been supplied to the learned counsel for the petitioners who seeks time to file response, if any, to the observations made by the Regional Director. Clarification, if any, be filed by way of affidavit at least two days before

the date fixed with copy advance to the Regional Director and Official Liquidator. List the matter on 17.04.2018 for arguments.

Sd/-
(Justice R.P. Nagrath)
Member(Judicial)

Sd/-
(Pradeep R. Sethi)
Member(Technical)

March 06, 2018
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